

111

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(CAA).No.445/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company	Baazar Retail Limited		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) NM. Nirmalya Dasgupta, Adv  
 2) NM. Sharmadev Nitua, Adv  
 3) MS. Priti Basu, Adv  
 4) NS. Rayshree Mukherjee, Adv

{ ~~Appearing~~  
 Pet. Xoners Rayshree  
 Mukherjee  
 20/11/17

5. Shri K. S. PRADHAN, JOINT DIRECTOR (ER) MCA. ~~Adv~~  
 20/11/17

**ORDER**

Ld. Counsel for the petitioners and Mr. K.S.Pradhan, Joint Director from the Office of the Regional Director, Eastern Region representing the Central Government are present.

Central Government has filed report wherein certain objections have been raised. Ld. Counsel for the petitioner

informed that he has submitted his reply to the objections raised by the Central Government. In the circumstances supplementary report is required from the Central Government. Central Government is directed to file supplementary report after considering the reply submitted by the petitioner within 7 days from today.

List on 19/12/2017.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)